

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 881 of 2020**

**IN THE MATTER OF:**

**Union Bank of India Ltd.**

**...Appellant**

**Versus**

**Supreme Manor Wada Bhiwandi Infrastructure Pvt. Ltd.**

**...Respondent**

**Present:**

**For Appellant: Mr. Arpan Behl and Mr. Dhrupad Vagahani, Advocates.**

**For Respondent: Mr. Aman Verma, Advocate.**

**ORDER**  
**(Through Virtual Mode)**

**21.01.2021:** Reply affidavit has not been filed by the Respondent. Time is extended by two weeks to file reply affidavit failing which right to file same shall stand closed without reference to the Bench. Rejoinder, if any, may be filed by the Appellant within two weeks thereof. Short written submissions, not exceeding three pages, together with compilation of relevant judgments, may also be filed by the parties alongwith their pleadings.

Post the appeal 'for admission (after notice)' on **24<sup>th</sup> February, 2021** before Court No. II.

**[Justice Bansi Lal Bhat]**  
**Acting Chairperson**

**[Kanthi Narahari]**  
**Member (Technical)**

**[Dr. Alok Srivastava]**  
**Member (Technical)**

*am/gc*